

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA No. 182 & 183 of 2014 in
DFR No. 621 of 2014**

Dated : 27th May, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of

**M/s Akron India Pvt. Ltd.
Versus**

... Appellant(s)

**Himachal Pradesh Electricity Regulatory
Commission & Anr.**

.... Respondent(s)

**Counsel for the Appellant(s) : Ms. Ishita Chaudhuri Dasgupta for
Mr. Raj Kumar Mehta**

**Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Ms. Mandakini Ghosh for R.2
Mr. Matrugupta Mishra**

ORDER

**IA No. 182 & 183 of 2014
(Delay in filing & refiling)**

It is very unfortunate to notice that even now the Application to condone the delay in filing as well as the Application to condone the delay in re-filing have not been served on the Respondents. Therefore, the learned Proxy counsel appearing on behalf of the learned counsel for the Appellant is directed to serve copies on the Respondents.

Post the matter on **29.05.2014**. It is made clear that no further adjournment will be granted on the next date.

**(Rakesh Nath)
Technical Member**
ts/kt

**(Justice M. Karpaga Vinayagam)
Chairperson**